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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Decided on: April 15,2015*

+ ITA 181/2015 & C.M.Nos.4216-17/2015

COMMISSIONER OF INCOME TAX-(CENTRAL)-I ..... Appellant

Through: Mr. Kamal Sawhney, Sr.Standing  
Counsel with Mr.Shikhar Garg and  
Mr.Mukul Mathur, Advs.

versus

	NAVIN KHANNA	..... Respondent
+	ITA 182/2015 & C.M.Nos.4218-19/2015 ADITYA KHANNA	..... Respondent
+	ITA 183/2015 & C.M.No.4220/2015 VINITA SINGH	..... Respondent
+	ITA 184/2015 & C.M.Nos.4221-22/2015 ARVIND KHANNA	..... Respondent
+	ITA 186/2015 & C.M.Nos.4349-50/2015 NAVIN KHANNA	..... Respondent
+	ITA 187/2015 & C.M.Nos.4351-52/2015 ARVIND KHANNA	..... Respondent
+	ITA 188/2015 & C.M.Nos.4353-54/2015 VINITA SINGH	..... Respondent

Through: Mr.Sanjeev Sasbharwal, Sr.Adv. with  
Mr.Bon Goswamy, Mr.Ankit Garg  
and Ms.Megha Kamthan, Advs.



**CORAM:  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE R.K.GAUBA**

**MR. JUSTICE S. RAVINDRA BHAT**

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The matters are taken up today, since 14.04.2015 was declared a holiday on account of Ambedkar Jayanti.

For detailed judgment, the decision dated 15.04.2015 in ITA 180/2015 may be referred to.

**S. RAVINDRA BHAT, J**

**R.K.GAUBA, J**

**APRIL 15, 2015**

*mr*

